

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No. 394/93

New Delhi this the 10th day of May 1999

(W)

Hon'ble Shri S.R. Adige, Vice-Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri K.B. Kohli,
R/o 8897/2, Multani Dhanda,
Paharganj, New Delhi.

...Applicant

(By Advocate: Shri R.N. Saxena)

Versus

1. The Chief Secretary,
Delhi Administration,
5, Sham Nath Marg,
Delhi-54.
2. The Director of Education,
Delhi Admin. (Dept. of Education)
Old Secretariat, Delhi-54.
3. The Deputy Director of Education
Dept. of Education (South Distt.)
Delhi Administration, Defence Colony,
New Delhi-110 024.

....Respondents.

(By Advocate: Shri Vijay Pandita)

ORDER (Oral)

BY HON'BLE SHRI S.R. ADIGE, VICE-CHAIRMAN (A)

Applicant impugns the respondents's order dated August/September 1991 (Annexure A-1) removing him from service and treating the period of alleged unauthorised absence from duty w.e.f. 6.12.86 onwards as dies-non.

Shri Saxena appeared for counsel for the applicant and Shri Vijay Pandita appeared for counsel for respondednts.

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(15)

3. Shri Saxena stated that the applicant had filed an appeal dated 10.2.92 (Annexure A-13) to the Chief Secretary Delhi Administration, which has not yet been disposed of, and he filed the present OA on 18.2.93 ^{then} within ~~a~~ period of limitation. Shri Saxena states that the aforesaid appeal dated 10.2.92 still remains undisposed of by the respondents.

4. If these submissions are correct this OA is disposed of with a direction to the respondents to dispose of the aforesaid appeal dated 10.2.92 in accordance with rules and instructions under intimation to applicant within a period of four months from the date of receipt of a copy of this order. No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)

Member (J)

S.R. Adige
(S.R. Adige)
Vice-Chairman (A)

cc.